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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.(IB) No. 575/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 17<sup>th</sup> January 2018, 10.30 A.M**

Name of the Company		Punjab National Bank -Vs- Vasudev Ispat Pvt.Ltd.	
Under Section		7 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Anur Agarwala Rao

Ms. Pankaj Gandhi

Mr. Nitesh Singh  
(Employee)Punjab National  
Bank

Corporate Debtor

Jain  
17.1.18Singh  
17.1.18

**ORDER**

Ld. Counsel for the financial creditor is present.

Vakalatnama along with some reply has been filed on behalf of the corporate debtor, but it appears that same has not been signed as well as reply is not in the form of an affidavit. Reply can only be filed in the form of an affidavit. In Vakalatnama there is no mention of Registration Number of the Advocate and does not bear any stamp, so the Vakalatnama is not accepted.

It appears from the record that the Ld. Counsel for the financial creditor has not filed authorisation letter supporting with Board Resolution. Financial Creditor is directed to file authorisation letter along with the copy of the Board Resolution within 7 days from today.

List it on 31/01/2018 for admission.

sd

(Jinan K.R.)  
Member (J)

sd

(V.P.Singh)  
Member (J)